

Mr. Speaker: If more than one hon. Member speaks, it will not be recorded. (*Interruptions*).***

I am sorry, I cannot agree with those arguments advanced by the hon. Members. So, I cannot allow this adjournment motion. . . . (*Interruptions*). Nothing will be recorded when more than one hon. Member speaks. (*Interruptions*).***

Now, papers to be laid on the Table. Shri Sanjiva Reddy.

13.02 hrs.

PAPERS LAID ON THE TABLE

EXPLANATORY STATEMENT ON MERCHANT SHIPPING (AMENDMENT) ORDINANCE

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table a copy of the Explanatory Statement giving reasons for immediate legislation by the Merchant Shipping (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-6398/66*].

COPIES OF ORDINANCES

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2) (a) of the Constitution:—

- (i) The Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966) promulgated by the President on the 6th June, 1966.
- (ii) The Jayanti Shipping Company (Taking over of Management) Ordinance, 1966 (No. 4 of 1966) promulgated by the President on the 10th June, 1966.
- (iii) The Advocates (Amendment) Ordinance, 1966 (No. 5 of

1966) promulgated by the President on the 14th June, 1966.

- (iv) The Unlawful Activities (Prevention) Ordinance, 1966 (No. 6 of 1966) promulgated by the President on the 17th June, 1966.
- (v) The Criminal Law Amendment (Amendment) Ordinance, 1966 (No. 7 of 1966) promulgated by the President on the 30th June, 1966.
- (vi) The Customs (Amendment) Ordinance, 1966 (No. 8 of 1966) promulgated by the President on the 7th July, 1966.
- (vii) The Essential Commodities (Amendment) Ordinance, 1966 (No. 9 of 1966) promulgated by the President on the 12th July, 1966.

[*Placed in Library. See No. LT-6399/66 to LT-6405/66*].

NOTIFICATIONS UNDER THE CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) S.O. 870 published in Gazette of India dated the 26th March, 1966.
 - (ii) G.S.R. 639 published in Gazette of India dated the 30th April, 1966.
 - (iii) G.S.R. 640 published in Gazette of India dated the 30th April, 1966.
 - (iv) G.S.R. 641 published in Gazette of India dated the 30th April, 1966.

***Not recorded.